5023 Written Answers

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI): (a) Yes, Sir. Violation involving delay in payments and breaches of the provisions of some of the labour laws have come to the notice of Government in respect of Western Kajora, New Jamehary Khas, Parasea and Searsole Collieries.

(b) Prosecutions under the Labour Laws have been launched against the managements of some of the collieries and further prosecution proposals are under scrutiny. Claim applications and certificate cases have also been filed where necessary.

HIGH PRICE OF INDIGENOUS FERTILI-

1322. SHRIMATI SARLA BHA-DAURIA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the price of indigenous fertilizers is very high as compared to imported fertilizers; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-CULTURE, COMMUNITY DEVE-LOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) Some of the factories are reporting that the present cost of production of fertilizers in the factory is higher than the average price fixed for imported fertilisers of that variety.

(b) There are various teething troubles in the factories; and, as a result, the production is far less than the assumed installed capacity; and the cost of production has gone up. It was estimated that a factory working normally should be able to produce fertilisers below the price of those in the pool.

1323. [Transferred to the 24th December, 1968.]

DEMANDS OF WORKERS IN ASSAM OIL COMPANY, DIGBOI

1324. SHRI G. BARBORA: Will the Minister of LABOUR AND RE-HABILITATION be pleased to state; (a) whether it is a fact that the Assam Oil Company Labour Union, Digboi had requested during the last few years for reference of their disputes for adjudication;

(b) whether it is also a fact that the request has been turned down; and

(c) if so, what action Government propose to take towards the settlement of the dispute?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI): (a) Yes, Sir.

(b) Some disputes have not been referred to adjudication. One dispute was referred to adjudication in March, 1968.

(c) The management have either entered into a mutual settlement with the recognised Union or have been carrying on negotiations with them. The question of Government taking further action in the matter does not arise.

## DEMANDS OF INDIAN OIL WORKERS UNION, DULIAJAN

1325. SHRI G. BARBORA: Will the Minister of LABOUR AND REHA-BILITATION be pleased to state:

(a) whether it is a fact that the Indian Oil Workers Union, Duliajan, has raised an Industrial Dispute concerning certain demands of the workmen and has requested for reference of the dispute for adjudication;

(b) whether it is also a fact that the Government of India have refused to refer the dispute for adjudication; and

(c) if so, the reasons therefor?  $\overline{3}$ 

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI): (a) and (b) Yes, Sir.

(c) Most of the demands were either covered by the agreement entered into between the management and the recognised union or by the facilities in existence or under the consideration of the management. The remaining demands were not considered suitable for reference to adjudication.